

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 100 OF 2018 &**  
**IA NOs. 324 & 323 OF 2018**

**Dated : 16<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Chemplast Sanmar Limited</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Tamil Nadu Generation and Distribution Corporation Ltd. &amp; Anr.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-1  
Mr. Sethu Ramalingam for R-2

**ORDER**

**IA NO. 323 OF 2018**

***(Appl. for exemption from filing certified copy of impugned order)***

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Anand K.Ganesan appearing for the Appellant submitted that IA No.323 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.323 of 2018 and the reasons stated therein, IA is allowed, subject to production of certified copy.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 12.09.2018.

### **APPEAL NO. 100 OF 2018**

Learned counsel appearing for Respondent Nos. 1 & 2 seek another six weeks' time to file their reply.

Submissions made by the learned counsel appearing for Respondent Nos. 1 & 2, as stated above, are placed on record.

Learned counsel for the appearing for the Respondent Nos.1 & 2 are permitted to take steps to file their respective replies in compliance of the order dated 26.04.2018, along with the IA on or before 30.08.2018 after serving copy on the other side. Rejoinder, if any, may be filed on or before 24.09.2018, after serving copy on the other side.

List the matter on **27.09.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**